

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13024/03/2019-US.I  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,  
NEW DELHI-110 011, dated 22<sup>nd</sup> February, 2021.

**NOTIFICATION**

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint S/Shri (i) Murali Purushothaman (ii) Ziyad Rahman Alevakkatt Abdul Rahiman (iii) Karunakaran Babu and (iv) Dr. Kauser Edappagath, to be Additional Judges of the Kerala High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

*mp*  
*22/2/2021*

(Rajinder Kashyap)  
Joint Secretary to the Government of India  
Tele: 2338 3037

To

The Manager,  
Government of India Press,  
Minto Road, New Delhi.

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)


**No.K.13023/06/2020-US.I**  
**Government of India**  
**Ministry of Law and Justice**  
**(Department of Justice)**

....

**Jaisalmer House, 26, Man Singh Road,**  
**NEW DELHI-110 011, dated 22<sup>nd</sup> February, 2021.**

**NOTIFICATION**

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint S/Shri Justices (1) Singapuram Raghavachar Krishna Kumar (2) Ashok Subhashchandra Kinagi (3) Suraj Govindaraj and (4) Sachin Shankar Magadam, Additional Judges of the Karnataka High Court, to be Judges of the Karnataka High Court with effect from the date they assume charge of their respective offices.

  
24/2/2021

**(Rajinder Kashyap)**

**Joint Secretary to the Government of India**  
**Tele: 23383037**

To

The Manager,  
Government of India Press,  
**Minto Road, New Delhi.**

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**No.K.13017/02/2019-US.I**  
**Government of India**  
**Ministry of Law and Justice**  
**(Department of Justice)**

....

**Jaisalmer House, 26, Man Singh Road,**  
**NEW DELHI-110 011, dated 22<sup>nd</sup> February, 2021.**

**NOTIFICATION**

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint S/Shri (i) Jasmeet Singh and (ii) Amit Bansal, to be Judges of the Delhi High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.



**(Rajinder Kashyap)**  
**Joint Secretary to the Government of India**  
**Tele: 2338 3037**

To

The Manager,  
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